

THE HIGH COURT OF KERALA

Telephone No:0484-2562436
No: H8-10978-15

Kochi - 682 031
Post Box No.2600
Dated.02/06/16

QUOTATION NOTICE

Quotations are invited for the supply of one number of Air Conditioner with Copper Condenser Coil specified below for the Home Office of the Honourable Judge of the High Court of Kerala with the following description.

Description:

No	Item Specification	Quantity
1	Supply and installation of 1.5 Ton High Wall Split 5 Star Model Air Conditioner with Copper Condenser Coil at the Home Office of the Honourable Judge of the High Court of Kerala. (3 year warranty)	1 No.

Last date and time of
receipt of tender : 13-06-16 at 2 P.m

Tender opening date and time : 13-06-16 at 3 P.m

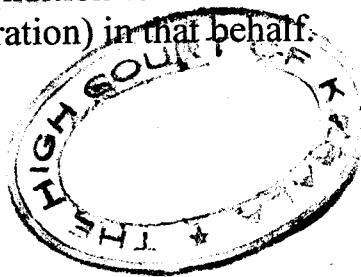
1. The quotation should be addressed to The Registrar (Administration), High Court of Kerala, Ernakulam in sealed cover with superscription as "H8-10978-15" Quotation for the Supply and installation of 1.5 Ton High Wall Split 5 Star Model Air Conditioner with Copper Condenser Coil ".
2. The last date for the receipt of the quotation is 13-06-16 up to 2.00 p.m and quotation will be opened on the same day at 3.00 p.m in the office of the Registrar (Administration), High Court in the presence of such quotationers or their representatives who may be present at the time.
3. Late quotations will not be accepted on any account. If the date fixed for opening of the quotation happens to be a holiday the same shall be opened on the very next working day at the same time and place.
4. The rates quoted should be only in Indian currency. The quotations in any other currency are liable to rejection. The price quoted should be inclusive of loading, unloading, installation, transportation & delivery charges, all taxes, duties, cess, which are or may be become payable by the quotationer under the existing laws.

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5. No representation for enhancement of rates once accepted will be entertained. The price quoted shall remain firm for a period of 5 months from the date of opening of the quotation.
6. Model of the items if required, is to be displayed at the expense of the quotationer. Quotationer should submit quotation in their commercial letter paper also showing their experience in the supply of item quoted.
7. Every quotationer shall quote Model Name / Brand Name / Makers Name / Product Name and other Identification Mark of the item quoted.
8. Every quotationer shall give the details of warranty, after sales maintenance service offered by them during warranty period as well as the terms and conditions and other details for the continuation of the maintenance service after the termination of warranty of the item quoted. Details of service personal may also be indicated .
9. The Registrar (Administration), High Court of Kerala, reserves the right to reject all or any of the quotations without assigning any reasons whatsoever.
10. The general conditions/ rules in K.F.C and Stores Purchase Manual and the orders issued by the Government will be applicable to this quotation.
11. The successful quotationer should deliver the item at their own cost at the Home Office of The Honourable Judge of the High Court of Kerala located in Ernakulam as ordered by the Registrar (Administration) within 30 days from the receipt of the supply order in good condition to the satisfaction of the person duly authorised by the Registrar (Administration) in that behalf.



Station: Ernakulam
Date :02/06/16

10


K.V. George
Assistant Registrar
For Registrar (Administration)